

(b) if so, the names of the projects cleared and being set up by the Centre and the States on the basis of the said decision so far;

(c) whether his Ministry and the concerned Ministries have made comprehensive planning of zones of influence of industrial and mining complexes both existing and the new ones; and

(d) if not yet, how the tribal areas and the people would be protected from the damage of such development therefor?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) The Tribal Area form part of the Backward Area for purposes of Industrial Development. Whatever concessions are available for Backward Areas also apply to Tribal Areas. Policy package for Tribal/Backward area development is under preparation. Following facilities are available for Backward Areas:—

- (i) Concessional Finance;
- (ii) Seed/Margin Money Scheme;
- (iii) Central Investment Subsidy;
- (iv) Income-tax Reliefs;
- (v) Hire Purchase of machinery by small scale units;
- (vi) Consultancy for technical services;
- (vii) Interest Subsidy;
- (viii) Special facilities for import of raw materials.
- (ix) Transport Subsidy;
- (x) Rural Industries Projects Programme;
- (xi) Rural Artisan Programme;
- (xii) Setting up of District Industries Centres.

(b) to (d) Annual Plan Discussions are going on with the State Governments. The State Governments have to play very important role in the development of Backward/Tribal Areas.

The backward area development plan, therefore, has to have two aspects. The first is to structurally integrate the process of development between the different sectors through a pre-conceived scheme of ancillariation and second is a concept of a total area of township development with all social utilities present so that it could develop into a settlement instead of factories and slums. The scheme which is now under preparation will also selectively provide for balanced integrated development by including an element of assistance for infrastructure development also.

Compensatory Allowance to Central Government Employees working in Tribal Areas

2930. **SHRI GIRIDHAR GOMANGO:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the incentives such as compensatory allowance etc provided by the States and the Central Ministries to the employees of Central and State Governments working in tribal district/areas, State-wise and Ministry-wise the rate of payment of compensatory allowance therefor;

(b) the criteria and norms adopted by the States and the Ministries for granting compensatory allowance and special compensatory allowance;

(c) whether the scheduled areas and tribal sub-plan areas have been fully covered by the State and the Central Ministries; and

(d) if not in full, the reasons therefor and steps taken by the concerned States and the Central Ministries to cover rest of the tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A Statement is laid on the Table of the House.

(b) The Ministry of Finance have laid down the following norms for grant of compensatory allowance to the State Government employees posted in the tribal area:

(i) Persons not posted in the tribal or ITDP areas should not be given this allowance.

(ii) The allowance is primarily meant for transferable employees.

(iii) It should be admissible to all employees working in tribal areas irrespective of whether they are working under a development or regulatory department or whe-

ther or not they are directly borne on the staff of the ITDP.

(iv) The liability of the Centre would be limited to the provisions made by the Finance Commission.

(c) and (d) The question of granting special compensatory allowance to the Government employees posted to the tribal areas had been considered both by the Seventh Finance Commission and also by the Ministry of Finance. The decisions taken in the matter with regard to each individual area have resulted in the position stated in reply to (a) and (b) above.

■ Statement

Andhra Pradesh	The State employees working in Scheduled Areas are eligible for bad climate allowance at 10% of basic pay subject to a maximum of Rs. 150 per month or special allowances at the same rate if no other special pay or bad climate allowance is admissible. Those working in the tribal development blocks in the Agency areas, are also eligible for rent-free quarters and where rent-free quarters are not made available, an additional house rent allowance at 10% of pay, subject to a maximum of Rs. 150 per month, is allowed in addition to any house rent allowance admissible under the general orders relating to house rent allowance.
Assam	In the Sixth Schedule Area of the State namely in North Cachar Hills District and Karbi Anglong, a Hill Allowance @10% of basic pay subject to a maximum of Rs. 150 is paid to those employees who serve within the radius of 16 km. from the district headquarters. Those serving outside the radius of 16 km. are paid Hill Allowance @15% of basic pay subject to a maximum of Rs. 150 per month.
Bihar	Employees posted in difficult Tribal sub-Plan areas drawing pay upto Rs. 500 are paid compensatory allowance @Rs. 30 per month. Employees getting pay above Rs. 500 in the difficult Tribal sub-Plan areas are paid compensatory allowance of Rs. 20 per month. Employees drawing less than Rs. 500 in non-difficult tribal sub-Plan areas are paid compensatory allowance of Rs. 20 per month.
Himachal Pradesh	The State Government employees working in the Tribal Areas are paid 'Winter Allowance' at the rate of Rs. 40 p.m. to each employee for four months in a year from December to March or with maximum of Rs. 160/- per employee.

Kerala The compensatory allowance sanctioned to the State Government employees working in the scheduled tribe areas are as under :—

<i>Pay Scale (Rs.)</i>	<i>Compensatory Allowance</i>
280—400 } 290—425 } 300—450 }	Rs. 75 per month.
330—515 } 340—535 } 370—600 }	Rs. 100 per month
450—785 } 520—900 }	Rs. 125 per month.
600—1100 } 700—1270 }	Rs. 150 per month.

Manipur All employees of Manipur Government posted in tribal areas of Manipur enjoy Hill Compensatory Allowance at the following rates:—

<i>Pay Scale (Rs.)</i>	<i>Compensatory Allowance</i>
upto 300	Rs. 75 per month
301—400	Rs. 100 per month
401—1000	Rs. 125 per month
Above 1000	Rs. 175 per month

Maharashtra No compensatory allowance is paid to State Government employees posted to Scheduled Areas. The Project Officers specifically appointed in tribal areas are granted special pay of Rs. 250 per month and concession of rent-free quarters.

Orissa Transferably State Government employees posted and stationed in identified localities in tribal areas have been allowed special Compansatory Allowance @20% of their basic pay.

Uttar Pradesh The State Government employees posted in the border districts of Pithoragarh, Chamoli and Uttar Kashi are allowed border special pay ranging from 20% to 25% of their basic pay subject to a minimum of Rs. 40 and a maximum of Rs. 300 depending upon the status and place of posting of Government servants. Those posted in Almora, Nainital, Dehradun, Pauri Garhwal and Tehri Garhwal are allowed hill development allowance @15% of pay subject to a minimum of Rs. 25 and a maximum of Rs. 100 per month.

West Bengal Compensatory allowance is allowed to State Government employees employed throughout the State @Rs. 15% of pay subject to a maximum of Rs. 275 per month and also subject to fulfilment of certain other conditions. Hill Compensatory Allowance

of 10% of basic pay is admissible to State Government employees drawing pay upto Rs. 1475 who serve in the hill areas of Darjeeling district excepting the Siliguri Sub-Division. Employees posted in the Hill areas of Darjeeling district in the sub-Divisions of Kurseong, Kalimpong and Darjeeling are entitled to Winter Allowance of Rs. 300 per annum.

Andaman & Nicobar Islands : . . . Compensatory Allowance @Rs. 12 1/2 % of basic pay subject to maximum of Rs. 150 is admissible to all employees in all areas of Andaman and Nicobar Islands.

2. The payment of Compensatory Allowance to the Central Government employees is not necessarily linked with those granted by the State Governments to their employees. The Ministry of Finance have permitted a compensatory allowance of Rs. 7 1/2% of pay subject to a minimum of Rs. 20 and maximum of Rs. 50 subject to certain conditions similar to those prescribed by the State Government, to all Central Government employees posted in the specific tribal Talukas/Pockets in the Gujarat State. In Andhra Pradesh, compensatory allowance has been sanctioned to the P&T employees posted in the scheduled/tribal areas at the following rates.

Pay	Rate of Allowance
Below Rs. 330	Rs. 5% of pay
Rs. 330—900	4.5% of pay subject to a minimum of Rs. 16.45.
Above Rs. 900	Marginal adjustment upto Rs. 940.50.

3. The Ministry of Railways also have granted compensatory allowance to their employees posted in Scheduled Areas of Andhra Pradesh.

4. The Central Government employees posted in remote areas of Himachal Pradesh, Uttar Pradesh, States and Union Territories in the North Eastern region; Andaman and Nicobar Islands and Lakshadweep are paid special compensatory allowance at varying rates as sanctioned by the Central Government from time to time. The question of granting compensatory allowance to the Central Government employees posted to the tribal areas of Bihar has been considered and it has been decided that there will not be enough justification for grant of compensatory allowance to Central Government employees working in the tribal areas of Bihar.

Expansion of computer industries in the country

2931. SHRI LAKSHMAN MALLICK: Will the PRIME MINISTER be pleased to state;

(a) whether Government have taken decision for expanding computer industries in the country;

(b) whether any coordination committees are proposed to be consti-

tuted for looking into the problems and prospects of expanding such industries in the country;

(c) if so, the Ministries/Departments or any other institutions from where officials will be deputed or taken in the proposed coordination committee; and

(d) the details about the programme of Government in this regard?